

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-374(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.09.2019.**

**NAME OF THE COMPANY: M/s. Apavarga Trading Company v/s. M/s. J. S.
Hospitality Services Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code,2016

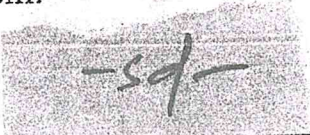
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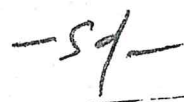
ORDER

The matter was listed on 23rd August, 2019 for pronouncement of order. Vide the said order the petition under section 9 was Admitted. An IRP was appointed by this Bench. It is submitted that prior to the pronouncement of the order, a compromise had been effected between the parties and the petition had been withdrawn on 21st August, 2019 itself.

The submission made by the petitioner appears to be correct. It is confirmed by the IRP that no steps have been taken in this case. Keeping in view that petition had been withdrawn on 21st August 2019 the inadvertent pronouncement of the order on 23rd August, 2019 is nonest and is withdrawn.

No further action is required to be taken. File be consigned to the record room.


**(L.N. Gupta)
Member (T)**


**(Ina Malhotra)
Member (J)**

[Dilshad]

J BBI Board
CP Gopal Dass / Mayur Bhawan